

newspaper report, he claims that the All-muddin Ministry had resigned not because it had lost majority but because some of the members were kidnapped and kept confined in a concentration camp in the hilly area of Karang about 60 km from there under heavy CRP guard. Their relatives and even their wives were not allowed to see them. It is a very serious matter. This is the highest national forum and, Sir, you happen to be the head of that forum. This is the way democracy is raped by the ruling party every day. We cannot remain silent. We want a clear statement. This is a serious allegation which has appeared in the largest circulated paper in the country in the front page. We have to take notice of it. Sir, if you do not take notice of it, I am sorry to say you are failing in your duty (*interruptions*)

SHRI S. M. BANERJEE (Kanpur): The Home Minister should make a statement.

SHRI PILLO MODY (Godhra): This sort of thing is happening too often, with too much frequency, and each time we find that this sort of thing is becoming just a little worse. When I read this news in the morning I was shocked. The news report says that several members were literally kidnapped and spirited away in this fashion. Yet, there is no denial of the statement by the Government. When we raise it then he will get up and say this sort of thing never happened.

MR. SPEAKER: Under rule 377 he can only invite attention.

SHRI PILLO MODY: Sir, I am inviting your attention to this and I am requesting you in turn to invite the attention of the Minister to this and ask him to make a brief statement.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): The Governor's

Report has been laid on the Table of the House. All the facts are there. The Government decision and copy of the Proclamation are there. The House will have an opportunity to debate it in full.

13.26 hrs.

RE. IRRIGATION SCHEME FOR PURULIA AND BANKURA DISTRICTS OF WEST BENGAL

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South): Sir, in view of the natural calamities all over the country, the backward districts of Purulia and Bankura in Bengal are suffering, especially in the matter of irrigation. The Irrigation Ministry and the Central Water & Power Commission instructed the Government of West Bengal to prepare a scheme for Upper Kansaathi Project. The West Bengal Government submitted a project costing about Rs. 850 lakhs to the CWPC. Some clarifications were asked for and they were also submitted by the West Bengal Government on 8.3.1973.

Now, in the last one month, the situation in Purulia and Bankura has become quite worse. The people have even gheraoed the Chief Minister. I want the Minister of Irrigation and Power to make statement on it. The Central Water and Power Commission should immediately give clearance to this scheme and allocate money for it.

SHRI B. K. DASCHOWDHURY (Cooch Behar): This scheme should be cleared by the Government of India as early as possible.

MR. SPEAKER: Order, please.

We now take up the next item. Shri S. Mohan Kumaramangalam.

SHRI PRIYA RANJAN DAS MUNSI: Sir, the hon. Minister of Irrigation and Power is ready to ans-

[Shri Priya Ranjan Das Muns] wer. We should know what is happening. It is a very pertinent question.

13.25 hrs.

COAL MINES (TAKING OVER OF MANAGEMENT) BILL

(Rajya Sabha Amendments)

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMAR RAMANGALAM): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to provide for the taking over, in the public interest, of the management of coal mines, pending nationalisation of such mines, with a view to ensuring rational and coordinated development of coal production and for promoting optimum utilisation of the coal resources consistent with the growing requirements of the country, and for matters connected therewith or incidental thereto, be taken into consideration:—

"Clause 7

- (i) That at page 8, line 16, for the word 'from' the words 'in relation to' be substituted.
- (ii) That at page 8, after line 19, the following be inserted, namely:—

'(5) All sums deducted under sub-section (4) shall, in accordance with such rules as may be made under this Act, be credited by the Central Government to the relevant fund or paid by that Government to the persons to whom the said sums are due, and on such credit or payment, the liability of the owner in respect of the amount of arrears due as aforesaid shall, to the extent of such credit or payment, stand discharged.'

MR. SPEAKER: I think, these amendments should be accepted without any debate. No time was fixed for it.

The question is: "That the following amendments made by Rajya Sabha in the Bill to provide for the taking over, in the public interest of the management of coal mines, pending nationalisation of such mines, with a view to ensuring rational and coordinated development of coal production and for promoting optimum utilisation of the coal resources consistent with the growing requirements of the country, and for matters connected therewith or incidental thereto, be taken into consideration:—

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The motion was adopted

MR. SPEAKER: The question is: "Clause 7

- (i) That at page 8, line 16, for the word 'from' the words 'in relation to' be substituted.